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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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LPA 537/2019

SPIEGEL VERLAG RUDOLF AUGSTEIN GMBH &amp; CO KG

..... Appellant

Through

Mr. Sanjoy Ghose, Mr. Vidur Bhatia &  
Mr. Daniyal Khan, Advocates.

versus

GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI &amp; ANR

Through

Ms. Mini Pushkarna, Advocate for  
GNCTD/respondent no.1. .... Respondents  
Mr. Parag Tripathi, Sr. Advocate with Mr.  
Suman Doval, Mr.Sumeet Pushkarna and Ms.  
Priyamvada Mishra, Advocates for respondent  
no.2.

**CORAM:**

**HON'BLE MR. JUSTICE G.S.SISTANI**  
**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

19.09.2019

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**CM APPL 37251/2019 (delay in filing)**

1. This application has been filed by the applicant/appellant seeking condonation of 7 days delay in filing the present appeal.
2. For the reasons stated in the application, delay of 7 days in filing the appeal is condoned.
3. The application stands disposed of.

**LPA 537/2019**

4. The present Letters Patent Appeal is directed against the order dated 20.05.2019 passed by a learned Single Judge of this Court. Counsels for the



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settlement on the following terms :

- (i) It is agreed that the appellant shall pay and the respondent no.2 shall accept a net amount of Rs.xxxxxxx in full and final settlement towards compensation of all claims and dues arising out of a labour dispute raised by respondent no.2 in LIR 4753/2016.
- (ii) It is agreed that in view of the settlement arrived at between the parties, all disputes, differences, claims and counter claims arising out of a labour dispute shall stand settled.
- (iii) Both parties agree and undertake to the Court that any complaints, representations made, if any, shall be deemed to be withdrawn upon receipt of a net amount of Rs.xxxxxxx and no new claims on the subject matter shall be initiated by the parties.
- (iv) It is agreed that post the settlement, neither of the parties will give publicity to the settlement arrived at between the parties.
- (v) Both parties agree that the settlement arrived at between the parties and order passed today shall not be uploaded on the website of Delhi High Court and the order shall be kept in a sealed cover by the concerned Registrar.
- (vi) It is agreed that any of the observations made by any Court would be for the purpose purely for deciding the disputes between the parties and shall not be used by either of the parties in any collateral proceeding or any other proceeding.
- (vii) It is agreed that neither of the parties will attempt to interfere with, hinder or in any manner adversely affect the business, operations and



way of wire transfer to the following bank account of the respondent  
No.2 :

BANK ACCOUNT DETAILS	
Name of Account Holder :	Padma Rao
Account Number :	038698700000157
Bank :	Yes Bank
Branch :	M-31, M Block Market, Greater Kailash-II, New Delhi-110048
Swift Code :	YESBINBB
MICR Code :	110532062
IFSC Code :	YESB0000386

- (ix) Needless to say that respondent no.2 will be responsible for tax, liability, if any. Similarly, in case there is any tax, liability in Germany, the same shall be the responsibility of the appellant.
6. In view of this order, this appeal and CMs.APPL 37250/2019 & 37254/2019 stand disposed of.
  7. The Court appreciates the efforts put in by the parties and their respective counsels and also Mr. Rajiv Aggarwal, who has acted as a mediator in resolving the matter amicably and expeditiously.
  8. In case, this order is required to be scanned, leave of the Court will be sought.
  9. List for reporting compliance on 11.10.2019.
  10. Copy of this order be given dasti to the counsels for the parties under signature of the Court Master.



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**SPIEGEL VERLAG RUDOLF AUGSTEIN GMBH & CO KG**

..... Appellant

Through Mr. Vidur Bhatia and Mr. Daniyal Khan,  
Advocates.

versus

**GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI & ANR**

..... Respondents

Through Ms. Mini Pushkarna with Ms. Swagata  
Bhuyan and Ms. Shiva Pandey,  
Advocates for GNCTD/respondent no.1.  
Ms. Suman Doval and Mr. Sumeet  
Pushkarna, Advocates for respondent  
no.2.**CORAM:****HON'BLE MR. JUSTICE G.S.SISTANI****HON'BLE MS. JUSTICE JYOTI SINGH****ORDER**

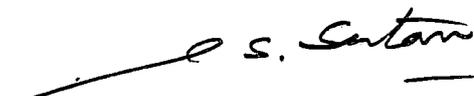
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**11.10.2019**

We are informed by learned counsels for the parties that the settlement amount stands paid.

Accordingly, no further orders are required to be passed in the matter.

The appeal stands disposed of.

  
G.S.SISTANI, J

  
JYOTI SINGH, J

OCTOBER 11, 2019